

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 34/TT/2023**

<b>Subject</b>	Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1:(i) Installation of 12 $\Omega$ , 420 kV fault limiting bus series reactors at Thiruvalem Sub-station between Bus Section-A and Bus Section-B, Bus Section-B and bus section-C along with 4 nos. 400 kV bays for 2 nos. series bus reactors + 1 no tie bay. 4 nos. of bays have been considered as main bays (2 main bays per bus series reactor) in the current scheme; (ii) Opening of one of the bus (other than on which fault limiting bus series reactors are being installed) between the above-mentioned bus sections through suitable arrangement and (iii) By-pass of Kolar-Thiruvalem and Thiruvalem-Sriperumbudur 400 kV S/C line to form Kolar-Sriperumbudur 400 kV S/C direct line under Transmission System for controlling high Short Circuit Current level at 400 kV Thiruvalem Sub-station in Southern Region.
<b>Date of Hearing</b>	20.12.2023
<b>Coram</b>	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P.K. Singh, Member
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Tamil Nadu Generation and Distribution Corporation Ltd and 12 others
<b>Parties Present</b>	Shri S. Vallinayagam, Advocate, TANGEDCO Shri Zafrul Hasan, PGCIL Shri A. Naresh Kumar, PGCIL Shri Arjun Malhotra, PGCIL

**Record of Proceedings**

Power Grid Corporation of India Limited has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 in respect of transmission asset i.e. Installation of 12 $\Omega$ , 420 kV fault limiting bus series reactors at Thiruvalem Sub-station between Bus section-A and bus section-B, Bus Section-B and bus section-C along with 4 nos. 400 kV bays for 2 nos. series bus reactors + 1 no tie bay (Any sub-station element viz. ICTs, bus reactors, switchable line reactors, etc. require one main bay and a tie bay for their operation. In the case of each series reactor, 2 main breakers and 2 tie breakers are required for their reliable operation. Therefore, 4 nos. of bays have been considered as main bays (2 main bays per bus series reactor) in the current scheme); (ii) Opening of one of the bus (other than on which fault limiting bus series reactors are being installed) between the above-mentioned bus sections through suitable arrangement, and (iii) By-pass of Kolar-Thiruvalem and Thiruvalem-



Sriperumbudur 400 kV S/C line to form Kolar-Sriperumbudur 400 kV S/C direct line under Transmission System for controlling high Short Circuit Current level at 400 kV Thiruvalem Sub-station in Southern Region.

2. The Commission directed the Petitioner to furnish the following information on an affidavit by 15.1.2024 with advance copy to the Respondents:

- a. Forms in Excel submitted along with the tariff filing do not have any links/formulae. Submit the excel format with all the requisite links and formulae at the earliest for scrutiny of the transmission asset.
- b. Detailed justification for variation in projected capital cost vis-à-vis Investment Approval and substantiate the same with relevant documentary evidence for both the transmission assets.
- c. The computation of IDC claimed along with the actual drawl in Excel format given below with all formulae for the transmission asset.

Loan	Amount	Interest Rate	Date of Drawl	Total IDC	Interest payment date up to COD	Interest discharged up to COD	Interest payment date after COD	Interest discharged after COD

- d. The details of works for which Additional Capital Expenditure (ACE) has been projected to be incurred in the 2019-24 tariff period, including the works against which balance/retention payments are projected to be made for the transmission asset.
- e. The time over-run has been attributed to the blockage of the Suez Canal by a huge container ship and persistent rainfall impacting civil work. In this context, submit the affected activities as per the implementation schedule substantiating them with appropriate documents.

3. The Commission also directed the Respondents to file their replies, if any, by 30.1.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.2.2024. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time will be entertained.

4. The matter will be listed for further hearing on 21.2.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

